

BEFORE THE NATIONAL COMPANY LAW BOARD TRIBUNAL
MUMBAI BENCH

CP 284/230-232/NCLT/MB/MAH/2017

Under Section 230-232 of the
Companies Act, 2013

In the matter of

M/s P. S. Steel Tubes Ltd.

.... Petitioner

Order delivered on: 28.07.2017

Coram :

Hon'ble M. K. Shrawat, Member (J)

Hon'ble Ravikumar Duraisamy, Member (T)

For the Petitioner :

None Present

Per : M. K. Shrawat, Member (J)

ORDER

1. This Petition is transferred from the Honourable High Court of Chhattisgarh (at Bilaspur having CP No. 3/2011) where in Official Liquidator, Ministry of Corporate Affairs, first floor, old CIA building, Indore was directed to examine the proposed scheme of amalgamation. Thereafter it appears that no further progress was made and the matter remain pending.

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2. When the matter is transferred it was listed for hearing in 26/04/2017 and the registry was directed to issue notice. Again the matter was listed on 27/06/2017 and vide direction of NCLT Bench notices were issued at the addresses available on record. Again the matter was listed for hearing on 28/07/2017 but no one attended.
3. Considering the past record and regular non appearance before this bench it appears that the Petitioner is not serious in pursuing this Scheme Petition. This Petition is therefore dismissed for want of prosecution.
4. To be consign to records.

Sd/-

Ravikumar Duraisamy
Member (Technical)

Sd/-

M. K. Shrawat
Member (Judicial)

Dated : 28.07.2017